FORM B

Public Announcement

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF

RADIANCE PROPERTIES (INDIA) PRIVATE LIMITED

Sr. No	Particulars	Details
1	Name of Corporate Debtor	Radiance Properties (India) Private Limited
2	Date of incorporation of Corporate Debtor	17th April 2007
3	Authority under which Corporate Debtor is incorporated/ registered	Registrar of Companies, Mumbai
4	Corporate Identity Number / Limited Liability Identity Number of Corporate Debtor	CIN: U70102MH2007PTC169926
5	Address of the registered office and principal office (if any) of Corporate Debtor	Office No. 905/906, Level-9, Maithili's Signet, Plot No. 39/4, Sector - 30A, Vashi, Navi Mumbai - 400705
6	Date of closure of Insolvency Resolution Process	27th January 2023
7	Liquidation commencement date of Corporate Debtor	(Order Date – 27th January 2023) (Order received Date – 04th February 2023)
8	Name and registration number of the Insolvency Professional acting as Liquidator	**Name**: Anuj Bajpai **IBBI Registration No:** IBBI/IPA-001/IP-P00311/2017-18/10575
9	Address and e-mail of the Liquidator, as registered with the Board.	**Address:** 708, 7th Floor, Raheja Centre, Nariman Point, Mumbai – 400021, Maharashtra. **Email:** anuj19603@yahoo.co.in
10	Address and e-mail to be used for correspondence with the Liquidator	**Address:** C/o, Headway Resolution and Insolvency Services Pvt. Ltd. 708, 7th Floor, Raheja Centre, Nariman Point, Mumbai - 400021, Maharashtra. **Email:** cirpradiance@gmail.com
11	Last Date for submission of claims	06th March 2023 (30 days from order receipt date)

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of Radiance Properties (India) Private Limited on 27th January 2023.

The stakeholders of Radiance Properties (India) Private Limited are hereby called upon to submit their claims with proof on or before 06th March 2023, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims of proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under Section 38.

Bajpai

ANUJ BAJPAI IBBI/IPA-001/ IP-P00311/ 2017-18/ 10575 INSOLVENCY PROFESSIONAL

Date: 6th February 2023
Place: Mumbai

Anuj Bajpai
IBBI/IPA-001/IP-P00311/2017-18/10575